

Central Administrative Tribunal, Lucknow Bench, Lko  
Original Application No. 213/2004  
this the 2nd day of June, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Bajrangi Tiwari s/o late Shri Ram Tiwari,  
Programme Executive, All India Radio (Prasar  
Bharti), 18, Vidhan Sabha Marg, Lucknow.

...Applicant

By Advocate: Sri S.N. Pandey

VErsus

1. Deputy Director General (Central Zone,  
All India Radio (Prasar Bharti), 18 Vidhan  
Sabha Marg, Lucknow.

2. Dy. Director Administration, Directorate,  
Akashwani Bhawan, Parliament Street, New  
Delhi-110001.

...Respondents

By Advocate: Sri G.S. Sikarwar.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Applicant by this O.A. seeks for quashing of the order dated 20.1.2003 decided his matter regarding recovery from the salary, diversing the applicant of powers of Programme Head and his harrasment. Against this order, applicant has filed an appeal to the competent authority, which is still pending.

2. Upon hearing counsel for the parties, it is <sup>found to</sup> expedient to direct the competent authority i.e. respondent No. 1 to decide the appeal by a reasoned and speaking order within a period of two months from the date of communication of this order and filing a copy of the appeal before him. The Order passed

would also be communicated to the applicant.

3. With the above direction, O.A. is disposed of. No order as to costs.

S.P.Arya  
(S.P.Arya)  
Member (A)

HLS/-